

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 09  
**(IB)-597(PB)/2017**

**IN THE MATTER OF:**

Oriental Bank of Commerce  
v.

.... Applicant/petitioner

M/s. Sonear Industries Ltd. & Anr.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 14.11.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SAROJ RAJWARE,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner:

Ms. Shweta Thakur

For the Respondent

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**ORDER**

**CA-2481(PB)/2019**

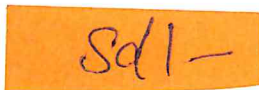
This is an application filed by Liquidator under Section 43, 45 & 66 of the Insolvency & Bankruptcy Code.

Notice to the non applicant-respondent No. 1 to 8 for 28.11.2019.

Process dasti.

Ld. Counsel for the applicant further states that there are certain transactions in the records of the corporate debtor against which names are reflected without details but in some of the transactions even the names are not reflected. Ld. Counsel seeks permission to serve notice to respondent No. 9 to 12 ~~and~~ as and when the details or the addresses are found and file service affidavit. Let service affidavit with respect to ~~respond~~ the service be filed.

List for further consideration on 28.11.2019.



**(SAROJ RAJWARE)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**